



NOTIFICATION No.123/2023-RC, DATED 01.02.2023 FOR DIRECT RECRUITMENT AND RECRUITMENT BY TRANSFER TO THE POSTS OF CIVIL JUDGE (JUNIOR DIVISION) IN THE TELANGANA STATE JUDICIAL SERVICE.

1. Applications are invited through **ONLINE** for General Recruitment to 10 posts of Civil Judge (Junior Division) in the Telangana State Judicial Service, comprising of 08 vacancies to be filled under Direct Recruitment and 02 vacancies to be filled under Recruitment by Transfer for the year 2023. As per the revised pay scales which came into effect from 01.01.2016, the Scale of Pay of the post of Civil Judge is **Rs.77,840/- to Rs.1,36,520/-**. (Revised Scales).
2. The application will be available in the website of the High Court "<https://tshc.gov.in>." **FROM 01.02.2023 to 01.03.2023. The Last date for submission of 'Online' Application is 01.03.2023 up to 11.59 p.m.** The Hand written / Typed / Photostat copy / Printed Application Form will not be entertained either directly or by Post or by Courier or in person.
3. The detailed examination schedule will be hosted in the High Court's website viz., <https://tshc.gov.in>. The applicants are required to visit the website of the High Court for the State of Telangana to keep themselves updated on all the steps/results until the completion of the recruitment.

TENTATIVE SCHEDULE

DETAILS	DATES
Starting Date for submission of online Application.	01.02.2023
Closing Date for Submission of online Application.	01.03.2023
Download of Hall Tickets for Screening Test.	01.04.2023
Date for conducting Screening Test (computer-based Test).	23.04.2023 (Time and venue of Screening Test will be mentioned in the Hall Ticket)

Note: The above-mentioned dates may be changed if situation warrants.

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4. VACANCY POSITION:

Under Direct Recruitment:

Class/Category	Number of posts
Open Competition (Orthopaedically Handicapped) (Lower Portion of the Body)	01
Socially and Educationally Backward Class (Group-A)	04 (1 Women)
Socially and Educationally Backward Class (Group-B)	02 (Women)
Socially and Educationally Backward Class (Group-E)	01
TOTAL	08 (3 Women)

Under Recruitment by Transfer:

Class/Category	Number of posts
Open Competition	02
TOTAL	02

Note:

- 1) The nomenclature of Backward Class category is modified as "Socially and Educationally Backward Classes".
- 2) The High Court reserves the right, either to increase or decrease the number of vacancies after issuance of the notification or may also cancel the notification at any stage, if the situation warrants.

5. RESERVATION:

The recruitment shall be subject to the Rule of reservation in favour of the candidates belonging to Scheduled Castes, Scheduled Tribes, Socially and Educationally Backward Classes, Women, Economically Weaker Section and Physically Handicapped {Orthopaedically Handicapped (lower portion of the body)} as per the Telangana State Judicial (Service and Cadre) Rules, 2023. The reservation in respect of BC-E (Socially and

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Educationally Backward Class - Group E) category shall be subject to the result of Civil Appeal Nos. 2628-2637 of 2010, on the file of the Hon'ble Supreme Court of India.

The reserved group candidates whose caste is not recognized in the State of Telangana as Socially and Educationally Backward Class, Scheduled Caste and Scheduled Tribe as per the Telangana State and Subordinate Service Rules, will be treated as OC candidates.

6. QUALIFICATIONS & AGE LIMIT:

Only those candidates who possess the qualifications and eligibility prescribed under Telangana State Judicial (Service and Cadre) Rules, 2023 shall be eligible to apply.

A) DIRECT RECRUITMENT:

As per Rule 2(f) of the Telangana State Judicial (Service and Cadre) Rules 2023, "Direct Recruitment" means appointment of a person; who is not in the service of the Government of India or the Government of the State; to any category in the service through the process of inviting applications directly from all eligible and qualified persons.

A person to be appointed to the category of Civil Judge (Junior Division) –

(I) Shall possess a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission and enrolled in the Bar Council as an Advocate.

(and)

Must have been practicing as an Advocate or Pleader in the High Court or Courts working under the control of the High Court for a period of not less than 3 years as on the date of Notification for recruitment to the post i.e., 01.02.2023. Candidate shall produce certificate of practice obtained from the concerned Bar Association as proof.

(and)

Must have attained the age of 23 years and must not have attained the age of 35 years in the case of open category and 40 years in the case of persons belonging to Scheduled Castes, Scheduled Tribes and Backward Classes as on the date of Notification for recruitment to the post is made i.e., 01.02.2023.

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(or)

(II) (a) Must be a Law Graduate possessing a Degree in Law from a recognized University as mentioned in Clause (I) above, who is eligible to be enrolled as an Advocate and who has secured an overall 60% marks in acquiring such a Law Degree in case of open categories and 55% marks in respect of other reserved categories (SC/ST/BCs) and has not enrolled as an Advocate. To fall into this category, candidate must have obtained Degree of Law within a period of three years prior to the date of Notification.

(and)

(b) Must have attained the age of 23 years and must not have completed the age of 26 years as on the date of notification for selection to the post is issued i.e., 01.02.2023. The upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Backward Classes.

(or)

(III) Shall be a person who has enrolled as an Advocate, but do not possess three years practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge (Junior Division), under the category of fresh Law Graduates, provided they satisfy the other requisite eligibility criteria. Candidate shall produce certificate of practice obtained from the concerned Bar Association as proof.

- 1) Candidate* must have good character and is free from any disability which renders him/her unfit for such appointment.
- 2) No person is eligible for appointment to the category if he/she:
 - i) is not a citizen of India;
 - ii) is dismissed from service by any High Court, Government and Statutory or Local Authority;
 - iii) is convicted of an offence involving moral turpitude as defined in Conduct Rules;
 - iv) is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other Recruiting Authority from appearing for examinations or selections conducted by it;
 - v) directly or indirectly influences the Recruitment Authority by any means for his/her candidature;
 - vi) has more than one living spouse and marries knowingly a person having a spouse.

All the candidates applying for the posts of Civil Judge (Junior Division) **under Direct Recruitment, must be able to read, speak and write the Telugu language fluently and shall pass test as may be prescribed by the High Court.**

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Documents/Certificates to be uploaded by the candidates applying under Direct Recruitment:

- 1) Law Degree,
- 2) S.S.C. in proof of date of birth,
- 3) Advocate practice certificate obtained from the concerned Bar Association in respect of candidates who have enrolled as Advocate, wherever is applicable.
- 4) Caste Certificate in respect of reserved category candidates.
- 5) Medical Certificate showing the nature and percentage of disability in respect of the Physically disabled candidates.
- 6) Discharge Certificate in respect of Ex-Servicemen candidates.

Documents once uploaded will be considered as final. Any subsequent change will not be permitted.

B) RECRUITMENT BY TRANSFER:

A person to be appointed to the category of Civil Judge (Junior Division) by recruitment by transfer:

- 1) Must hold a Degree in Law awarded by any University established by Law in India, or incorporated by or under a Central Act or a State Act or an Institution recognized by the University Grants Commission, and which is valid for enrollment as an Advocate as per the Rules of the Bar Council of India and,
- 2) has not completed forty-eight (48) years of age as on the date of Notification for selection to the post is made i.e., 01.02.2023.
- 3) A person to be appointed in this category must maintain good character and conduct in the entire service.
- 4) The recruitment to the transfer category shall be on the basis of written examination and viva-voce as prescribed by the High Court.

Provided that a staff member who is facing disciplinary proceedings or Criminal proceedings or has undergone or is undergoing punishment for any misconduct in discharge of his/her duties is not eligible during the pendency of disciplinary proceedings / Criminal proceedings or during the currency of such punishment for recruitment to the post of Civil Judge (Junior Division).

ELIGIBLE CATEGORIES TO APPLY UNDER RECRUITMENT BY TRANSFER (THE CANDIDATE MUST BE A CONFIRMED MEMBER OF SERVICE OR AN APPROVED PROBATIONER IN THE FOLLOWING CATEGORIES OF POSTS):

- i) Section Officers, Court Officers, Scrutiny Officers, Accounts Officer, Court Masters, Personal Secretaries to Hon'ble Judges, Personal Secretaries to

Registrars, Translators and Deputy Section Officers, Overseer, Assistant Section Officers, Computer Operators, Assistant Librarian, U.D.Stenos, Assistants, Examiners, Typists and Copyists working in the High Court for the State of Telangana, Hyderabad.

- ii) Chief Administrative Officers, Senior Superintendents, Superintendents, Stenographers Grade-I, I & III, Senior Assistants, Junior Assistants and Typists of the Telangana Judicial Ministerial and Subordinate Service;
- iii) Assistant Public Prosecutors, Senior Assistant Public Prosecutors, Additional Public Prosecutors Grade-II of Telangana State Prosecution Services;
- iv) Section Officers in the Law Department of Secretariat of the State of Telangana;
- v) Section Officers in the Legislature Department of the State of Telangana; and
- vi) Managers of the Offices of the Advocate General; Government Pleader; Public Prosecutor of the State of Telangana.

All the candidates applying for the posts of Civil Judge (Junior Division) **under Recruitment by Transfer, must be able to read, speak and write the Telugu language fluently and shall pass test as may be prescribed by the High Court.**

DOCUMENTS/CERTIFICATES TO BE UPLOADED BY THE CANDIDATES APPLYING UNDER RECRUITMENT BY TRANSFER:

- 1) Law Degree,
- 2) S.S.C. in proof of date of birth,
- 3) Proceedings declaring the Probation in the eligible category/Post.
- 4) Proceedings permitting to prosecute the Law Degree Course after entry into service.
- 5) Service and Conduct Certificate issued by the appointing authority.
- 6) Medical Certificate showing the nature and percentage of disability in respect of the Physically disabled candidates.

7. RELAXATION OF AGE LIMIT IN RESPECT OF CANDIDATES BELONGING TO ORTHOPAEDICALLY HANDICAPPED CATEGORY AND DEFENCE SERVICES:

The upper age limit of 35 years is relaxable by 10 years in respect of Physically Handicapped persons.

In case of an applicant who served in the defence services of the Indian Union and who is otherwise qualified and suitable, the period of service rendered by him/her in the defence service, shall be excluded in computing the age, for appointment by direct recruitment.

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8. METHOD OF RECRUITMENT, MINIMUM MARKS AND SYLLABUS:

The process of selection shall comprise of,

- a) For the purpose of shortlisting the candidates, the High Court will conduct Screening Test (Computer Based Test) for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (2) hours. A notification will be hosted in the website of the High Court regarding the Venue and Time of screening test and the same will also be mentioned in the Hall Ticket to be downloaded by the applicant.

The candidates who have secured 40% and above marks in the screening test will be short listed in the ratio of 1:10 of the available vacancies, for calling for written examinations.

The marks obtained in the screening test shall not be added to the marks obtained in the written examinations and they shall not be counted for determining final order of merit of the candidates, as the screening test is conducted for the purpose of short listing the candidates.

- b) Written Examinations consisting of the following three (3) papers will be held.
- I) Civil Laws,
 - II) Criminal Laws and
 - III) English (Translation, Essay Writing, Grammar and Vocabulary). (The part-I translation test shall be for 30 marks and in the part-II the Essay Writing test shall be for 40 marks, Grammar and vocabulary shall be for 15 marks each, and the essay writing test shall be on Legal subjects only. **Translation has to be made from Telugu language to English language and English language to Telugu language only.** In Paper-III a candidate must secure 50% marks in each part to qualify in the written examination. **The Paper III shall be considered as qualifying examination and marks secured in the said paper-III shall not be included in calculating the aggregate for shortlisting for viva-voce test.**

Each paper shall carry 100 marks. The duration of each paper is three (3) hours.

The Questions in the examinations shall be answered only in English except the translation test.

In the selection process (Screening Test, Written Examination and Viva Voce), the proficiency and knowledge of applicants will be tested in the following Civil and Criminal Laws, apart from English (Translation, Essay Writing, Grammar and Vocabulary).

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CIVIL LAWS (as amended from time to time):

- 1) Code of Civil Procedure, 1908 (along with Civil Rules of Practice 1990)
- 2) Indian Contract Act, 1872 and Sale of Goods Act.
- 3) Indian Evidence Act, 1872.
- 4) Hindu Succession Act 1956.
- 5) Hindu Marriage Act 1955.
- 6) Specific Relief Act 1963.
- 7) Indian Easements Act 1882.
- 8) Limitation Act 1963.
- 9) Transfer of Property Act 1882.
- 10) Indian Stamp Act 1899 and Registration Act 1908.
- 11) Commercial Court, Commercial Division and Commercial Appellate Division of High Courts Act 2015.
- 12) Indian Succession Act, 1925.
- 13) Laws on Hindu Adoption, Guardianship and Maintenance Act.
- 14) Legal Services Authority Act, 1987.
- 15) Telangana Land Encroachment Act, 1905.
- 16) Telangana Buildings (Lease, Rent & Eviction) Control Act 1960.

CRIMINAL LAWS (as amended from time to time):

- 1) Code of Criminal Procedure, 1973.
- 2) Indian Evidence Act, 1872.
- 3) Indian Penal Code, 1860.
- 4) Negotiable Instruments Act, 1881 (Section 138 to 148-A)
- 5) Telangana Prohibition Act, 1995.
- 6) Telangana Excise Act, 1968.
- 7) The Juvenile Justice (Care and Protection of Children) Act, 2015.
- 8) Protection of Women from Domestic Violence Act, 2005.
- 9) Forest Laws in Telangana State and Wild Life Protection Act, 1972.
- 10) Protection of Children from Sexual Offences Act, 2012.
- 11) Mental Health Care Act, 2017.
- 12) Immoral Traffic Prevention Act, 1956.
- 13) Criminal Rules of Practice, 1990.
- 14) Telangana Gaming Act, 1974.
- 15) Unlawful Activities (Prevention) Act, 1967.

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9. MINIMUM MARKS TO BE SECURED IN THE WRITTEN EXAMINATION TO QUALIFY FOR VIVA-VOCE:

The candidate applying for being appointed under direct recruitment or by transfer who secures not less than 60% of marks in Papers I and II each in the written examination shall be eligible for viva voce carrying 30 marks.

The Scheduled Castes and Scheduled Tribes candidates who secure not less than 50% marks in Papers I and II each in the written examination shall be eligible for the Viva Voce carrying 30 marks.

From among the candidates qualified and eligible, the High Court shall call the candidates for Viva Voce in the ratio of 1:3 proportionate to the vacancies notified.

Further, if more than one candidate secures same cut off marks, all such candidates shall be called upon to appear for Viva Voce.

The final selection of the candidates is based on the aggregate marks obtained in written examination (only Paper-I and II) and Viva Voce.

10. VIVA VOCE:

Viva Voce, shall carry 30 marks. Any candidate who remains absent for the Viva Voce shall be deemed to have been disqualified for selection. The object of Viva Voce is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.

11. MERIT LIST:

After result of written examination is announced, qualified candidates in the ratio of 1:3 proportionate to the vacancies notified in the respective categories shall be called for Viva-Voce.

Provided that if there are more than one candidate who have secured same cut off marks, for maintaining the ratio of 1:3, all such candidates shall be called upon to appear for Viva Voce.

No TA and DA will be paid to any of the candidates appearing for Screening Test/Written Examinations/Viva Voce.

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12. a) APPLICATION PROCESSING FEE/EXAMINATION FEE:

The applicants who belong to OC/BC categories have to pay an amount of Rs.1,000/- (Rupees One Thousand only) towards Online Application processing fee/Examination fee, whereas the applicants belonging to SC/ST/EWS categories have to pay Rs.500/- (Rupees Five Hundred only) towards Online Application processing fee/Examination fee.

Applicants belonging to SCs/STs, hailing from other than the State of Telangana have to pay Rs.1,000/- (Rupees One Thousand only) instead of Rs.500/- (Rupees Five Hundred only) towards Online Application processing fee/Examination fee, unless the caste to which they belong, is recognized as Scheduled Caste or Scheduled Tribe, as the case may be, by the Government of Telangana.

b) The procedure for submission of Online Application (User Guide), mode of payment of Application processing fee/Examination fee and Instructions to the candidates will be made available in the Website of the High Court.

A computer based "Mock Test" will be made available in the website of the High Court "<https://tshc.gov.in>", for the sake of practice purpose to the candidates.

c) Help Desk (Help Desk will function on all working days):

- i) Help Desk Land Line Telephone No.040-23688394.
- ii) Help Desk Email ID: helpdesk-tshc@telangana.gov.in.
- iii) Working hours of Help Desk Office: From 10.30 A.M. to 5.00 P.M.
- iv) Lunch Break: 1.30 P.M. to 2.30 P.M.

13. EXAMINATION CENTRES:

Computer Based Test (Screening Test) will be held in the following Centres, and the candidates have to opt for any three (3) Centres in the order of preference for their allotment. However, the High Court reserves the right to allot candidates to any Centre other than the Centre chosen by the applicant or to abolish/create a new Centre for administrative reasons. Request for change of the Centre will not be entertained.

- i) Hyderabad
- ii) Warangal
- iii) Karimnagar
- iv) Khammam

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After declaration of Screening Test results, written examination will be held at the venue to be specified by the High Court separately.

Note: If any of the candidate suppresses any information/furnishes any false information in his/her application form and the same is detected at any later stage i.e., during the stage of conducting of examinations, selection and appointment to the post, action will be taken against such candidate in accordance with Law and the appointment of such candidate shall be cancelled.

Mere selection does not confer any right on a candidate and his/her appointment shall be subject to verification of antecedents.

HYDERABAD
DATE: 01.02.2023

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REGISTRAR (RECRUITMENT)